

CC No. 27/19 & CIS No. 414/19  
FIR No. RC-07(A)/2016/CBI/AC-III  
New Delhi  
CBI v. Ravi Mohan Sharma  
U/s: Sec. 13(2) r/w 13(1) (e) of PC  
Act, 1988

05.08.2020

The file could not be taken on 28.03.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

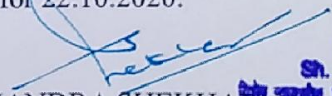
Sh. Amit Kumar, Ld. Public Prosecutor for the CBI.

IO is not present.

Ld. PP for CBI has submitted that IO had made his submissions in brief on the date when the closure report was filed and he had also made his submissions to accept the closure report.

I have perused the previous ordersheet sent by Reader through e-mail. As per judicial record, the case is fixed for clarifications and perusal of the record, the judicial record has not been sent in e-form therefore, perusal of the record is not possible hence, the case is adjourned for previous purpose seeking clarification and perusal of the record for 22.10.2020.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
05.08.2020

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, प्रत्यक्ष प्रमाण अधिनियम (पीसीएक्ट)  
Special Judge PC Act (CBI)-19  
कक्षा नं. 404, चौथी मंजिल  
Room No 404, 4th Floor  
रौसे एवेंयू न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi

CC No. 225/19  
CBI v. M/s. Darsh Construction  
Pvt. Ltd. & Ors.  
U/s: 120B r/w 419, 420, 467,  
468, 471, 406, 411 IPC &  
13(2) r/w 13(1) (d) of PC Act, 1988

05.08.2020

The file could not be taken on 05.05.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is taken up today for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

None for accused no. 1 M/s Darsh Construction Pvt. Ltd., which is a company.

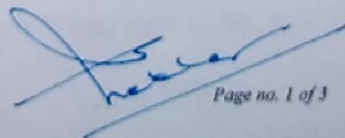
Accused no. 2 S.K. Upadhyaya in person with Ld. Counsel Sh. Vikas Arora.

Ld. Counsel Sh. I. D. Vaid and Ld. Counsel Sh. Dhruv Seherawat for accused no. 3 Harbans Lal Mann .

Accused no. 4 Sunil Kumar @ Samunder Singh Chikara, who was one of the Directors of accused no. 1, has expired and proceedings against him have already been abated.

Ld. Counsel Sh. Madhav Khurana for accused no. 5 Sudha Verma.

None for accused no. 6 Parminder Singh, accused no. 7 Madhup Vashisht, and accused no. 8 Sunil Kumar Singh.





Accused no. 9 Naveen is not present, the Report of proceedings under Section 82 Cr.P.C. issued against him cannot be perused as the same is not made available in e-form. The appropriate orders in this regard shall be made after perusal of the judicial record when the work is resumed from court premises.

None for accused no. 10 Vijay Kumar, accused no. 11 Ankit Sangwan, accused no. 12 Anil Tandon, accused no. 13 Rajesh Dua, accused no. 14 Naveen Dabas, accused no. 15 Vipin Tyagi, accused no. 16 Mukesh Juneja.

Accused no.17 Narul Alam in person with Ld. Counsel Sh. Ashish Seherawat.

None for accused no. 18 M/s. Vashishth Infra Tech Pvt. Ltd, which is a company, accused no. 19 Neeraj Dabas, accused no. 20 Jagbir Singh, accused no. 21 Shree Prakash Gupta and for accused no. 22 Arun Kumar Gupta.

All the accused persons, except the accused persons who are permanently exempted as per previous orders are directed to appear in person before the court through Cisco Webex Meeting App till further orders unless the court resumes work from court premises or some other order is passed by Hon'ble High Court of Delhi or Office of Ld. District and Sessions Judge Rouse Avenue Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view of exceptional circumstances of spread of pandemic Covid 2019.

Ld. PP for CBI has submitted that IO has not filed reply to the pending application of accused no. 2.

I have considered the submissions. *IO is directed to file reply to the pending application of accused no. 2 and supply copy of the same in e-form to Ld. Counsel for accused no.2.*

Put up for arguments on the point of charge and arguments on pending application of accused no. 2 on 06.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj



Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
05.08.2020

श्री चन्द्र शेखर  
श. चन्द्रा शेखर  
विशेष न्यायाधीश, आर.ए. कोर्टों, (सी.बी.आई.)  
Special Judge PC Act (CBI)-19  
कमरा नं. 204, प्रथम मंजिल  
Room No 204, 1st Floor  
राऊज एवेन्यू न्यायालय इमारत  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi



05.08.2020

The file could not be taken on 05.05.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Present: Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Shailender Kumar Upadhyay in person on bail with Ld. Counsel Sh. Vikas Arora.

Ld. Counsel Sh. I. D. Vaid and Sh. Dhruv Seherawat for accused no. 2 Harbans Lal Maan.

None for accused no. 3 M/s. RBM Developers Pvt. Ltd., accused no. 4 Rajinder Bhushan Sharma and accused no. 5 Meera Sharma.

Accused no. 6 Krishan Kumar Gupta is already declared P.O.

Ld. Counsel Sh. Madhav Khurana for accused no. 7 Sudha Verma.

None for accused no. 8 Arun Aggarwal, accused no. 9 Parminder Singh, accused no. 10 M/s Vashisht Infratech Pvt. Ltd. and accused no. 11 Madhu @ Karan Vashishta.

Accused no. 12 Deepa Radhey is permanently exempted during trial of the case vide order dated 14.05.2019 through Ld. Counsel Sh. Rajesh Ranjan and Rajnish Singh, but none is present on her behalf.





None for accused no. 13 Sunil Kumar Singh, accused no. 14 Savita, accused no. 15 Mohit Tiwari, accused no. 16 Pappu and accused no. 17 Pawan Yadav.

Accused no. 18 Reeta Upadhyaya in person with Ld. Counsel Sh. Vikas Arora.

Accused no. 19 Samunder Chhikara @ Sunil Kumar has already expired. Proceedings against him have been abated.

Accused no. 20 Prem Singh is already P. O.

None for accused no. 21 Rajinder Nagar, accused no. 22 Jagdish and accused no. 23 Jai Bhagwan Goyal.

Accused no. 24 Kama Venkataswaralu is already declared P.O.

None for accused no. 25 Rakesh Kumar Sharma, accused no. 26 Hari Om and for accused no. 27 Rajinder Singh.

Accused no. 28 Seema Bai and accused no. 29 Kanwar Bai are permanently exempted vide order dated 04.04.2018, through Ld. Counsel Sh. Gyaneshwar but, today Counsel is not present.

All the accused persons, except the accused persons who are permanently exempted as per previous orders, are directed to appear in person before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

I have perused the ordersheet dated 30.01.2020 sent by the Reader through e-mail. *IO is directed to comply the directions issued to him in the aforesaid order, if the same is not complied so far and supply a copy of the documents in question to the Ld. Defence Counsel concerned in e-form.*

Put up for arguments on the point of charge and arguments on the pending application of accused no. 14 seeking permanent exemption on 06.10.2020.

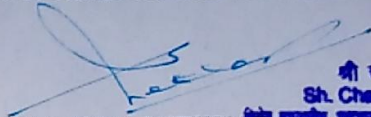
A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the



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Page no. 2 of 3

official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
05.08.2020

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, प्रत्यक्ष विचार अधिनियम, (सी.बी.आई.)  
Special Judge PC Act (CBI-19)  
कैम्पस नं. 484, चौथी मंजिल  
Room No 484, 4th Floor  
राऊज एवेन्यू न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi



CIS No. 157/2019  
CBI v. Shailender Kumar Upadhyay & Ors.  
U/s: 120B IPC r/w 419, 467, 468,  
471, 406, 411 IPC & 13(2)  
r/w 13(1) (d) of PC Act, 1988

05.08.2020

The file could not be taken on 05.05.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Present: Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Shailender Kumar Upadhyay in person with Ld. Counsel Sh. Vikas Arora.

Ld. Counsel Sh. I. D. Vaid and Sh. Dhruv Seherawat for accused no. 2 Harbans Lal Maan.

Accused no. 3 Shobhana Kumar in person with Ld. Counsel Sh. Vikas Kumar.

None for accused no. 4 M/s. R.B.M. Developers, accused no. 5 Rajindra Bhushan Sharma, accused no. 6 Meera Sharma, accused no. 7 Arvind Singh, accused no. 8 Arvinder Kaur, accused no. 9 Parminder Singh and accused no. 10 M/s. Vashisht Infratech Pvt. Ltd.

Ld. Counsel Sh. Ankit Sangwan and Sh. G. K. Pathak for accused no. Madhup @ Karan Vashisht.

Accused no. 12 Deepa Radhey is permanently exempted through





counsel vide order dated 14.05.2019 but, Ld. Counsel is not present.

None for accused no. 13 Mohit Tiwari.

Accused no. 14 Yogendra Kumar Gupta, accused no. 16 Joginder Singh and accused no. 17 Vipin Rathi are P.O.

None for the accused no. 15 Deepak.

All the accused persons, except the accused persons who are permanently exempted as per previous orders, are directed to appear in person before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

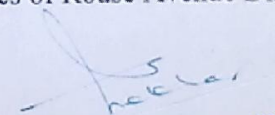
Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

I have perused the ordersheet dated 30.01.2020 sent by the Reader through e-mail. *IO is directed to comply the aforesaid order, if the same is not already complied so far and supply copy of the documents in question to the Ld. Defence Counsel concerned in e-form.*

Put up for the date and purpose already fixed on 06.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
05.08.2020

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, एच.सी.ए. (सी.बी.आई.-19)  
कमरा नं. 404, चौथी मंजिल  
राजकुल एवेन्यू न्यायालय परिसर  
Rouse Avenue Court Complex,  
नई दिल्ली  
05.08.2020

CC No. 05/19  
CBI v. Ashok Kumar Singh &  
Ors.  
U/s: 120B r/w 381/411 IPC  
& 13(2) r/w 13(1) (d) of PC Act

05.08.2020

The file could not be taken on 28.03.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:  
(Through CISCO Webex Meetings)

Present: Ld. Public Prosecutor Sh. Amit Kumar for CBI.

None for accused no. 1 Ashok Kumar Singh, accused no. 2 Lala Ram Sharma and accused no.4 Daljeet Singh.

Ld. Counsel Sh. Vipul Lamba for accused no. 3 Ram Niwas.

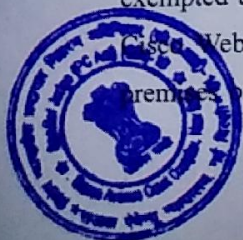
Accused no. 5 Khem Chand Gandhi in person on bail with Ld. Counsel Sh. Deepak Sharma.

Accused no. 6 Paresh Chimanlal Budhdev in person on bail with Ld. Counsel Sh. Vikram Panwar.

Accused no. 7 Ramakant Kini in person on bail with Ld. Counsel Sh. Ravi Bharuka and Ms. Harshitha.

Ld. Counsel Sh. Puneet Gaba for accused no. 8 Rajesh Khakhar.

All the accused persons, except the accused persons who are permanently exempted as per previous orders are directed to appear in person before the court through Cisco Webex Meeting App till further orders unless the court resumes work from court premises or some other order is passed by Hon'ble High Court of Delhi or Office of Ld.





District and Sessions Judge Rouse Avenue Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view of exceptional circumstances of spread of pandemic Covid 2019.

Ld. Counsel Sh. Vikram Panwar for accused no. 6 has submitted that he has already moved an application stating that IO has not filed and supplied the transcription of all the CDs which were filed by him on judicial record therefore, appropriate directions may be given to CBI to file on judicial record transcription of all the CDs and also supply copy of the same to the accused.

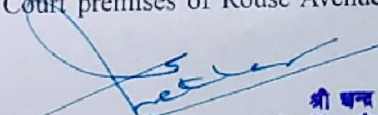
Ld. Public Prosecutor for CBI has submitted that only transcription of two CDs have not been supplied to the accused, the same will be supplied to the accused on or prior to the next date of hearing.

I have considered the submissions. *CBI is directed to place on judicial record the transcription of all the CDs if already not filed on record and supply copy of the same also to all the accused persons concerned.*

At the request of all the parties, put up for arguments on the point of charge on 28.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
(CHANDRA SHEKHAR)  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts/New Delhi  
05.08.2020  
श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, राजस्थान विभाग (पी.सी.एक्ट) 19  
Special Judge PC Act (CBI)-19  
कक्षा नं. 404, चौकी नज्जिरा  
Room No 404, 4th Floor  
राजस्थान प्रेषण न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi

CC No. 7/19, CIS No. 161/19  
CBI Vs. Sudhir Kumar Jain  
U/S 120-B IPC and Sec.9,10,11,12  
& 13(2) R/W S. 13(1)(d) of PC  
Act.

05.08.2020

The file could not be taken on 07.04.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meetings)

Present : Sh. Amit Kumar, Ld. Public Prosecutor for CBI with HIO/SI Sumit Gupta.

Ld. Counsel Sh. Nikhil Pillai for accused no. 1 Sudhir Kumar Jain.

Ld. Counsel Sh. Shiv Kumar Goel for accused no. 2 Pawan Bansal.

Accused no. 3 Vineet Godha and accused no. 4 Purshottam Lal Totlani are permanently exempted vide order dated 19.08.2019.

Ld. Counsel Ms. Sayali Kadu for accused no. 3.

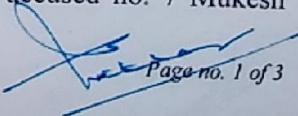
Ld. Counsel Sh. Paritosh Anil for accused no. 4.

Ld. Counsel Sh. Vijay Aggarwal for accused no. 5 Ved Prakash Aggarwal. Accused no. 5 is permanently exempted as per previous orders.

None for accused no. 6 Vipul Aggarwal.

Ld. Counsel Sh. Shiv Kumar Goel for accused no. 7 Mukesh



  
Page no. 1 of 3



Jindal.

Ld. Counsel Sh. Vijay Aggarwal with AR Sh. Satnam Singh for accused no. 8 M/s. Prakash Industries.

All the accused persons, except the accused persons who are permanently exempted as per previous orders, are directed to appear in person before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the accused persons who did not appear through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

Ld. Defence Counsel for accused no. 1 has submitted that IO has not supplied annexure-B of compliance report filed on 20.02.2020. The HIO has submitted that he will supply the same to Ld. Defence Counsel for accused no. 1 in e-form on or prior to the next date.

Ld. Counsel for accused no. 4 has submitted that as per the previous order while permitting the accused to travel abroad, a direction was given to the accused no. 4 to deposit his passport at the earliest, however, in prevailing circumstances, the accused may be permitted to deposit his passport after the work is resumed from the court premises.

Heard. In view of spread of pandemic COVID-2019, the request of Ld. Counsel for accused no. 4 is allowed. *Accused no. 4 is directed to deposit his passport within a week after the work is resumed by the court from court premises.*

Ld. Defence Counsel for accused no. 5 has submitted that his submissions may be heard on his pending application moved u/s 207 Cr.P.C.

Ld. PP for CBI has submitted that he is ready to address his submissions on legal point.

I have considered the submissions of both the parties. It is observed that no purpose will be served if both the parties are permitted to address their respective submissions on the aforesaid pending application of

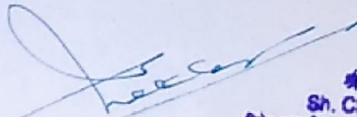


accused no. 5, since the requisite judicial record is not scanned and sent in e-form and the court is not having access to the judicial record. *The submissions made by Ld. Counsel for accused no. 5 cannot be appreciated and hence, is disallowed.*

Put up for arguments on pending application of accused no. 5 on 12.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi  
05.08.2020

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, कानून प्रवर्धन अधिनियम (सी.बी.आई.-19)  
Special Judge PC Act (CBI)-19  
कमरा नं. 404, चौथी मंजिल  
Room No 404, 4th Floor  
रौसे एवेंयू न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi



CC No. 228/19  
CBI v. Shailender Kr. Upadhyay &  
Ors.  
U/s: 420, 467, 468, 471, 406 IPC  
& 13(2) r/w 13(1)(d) of PC Act

05.08.2020

The file could not be taken on 05.05.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence :

(Through CISCO Webex Meetings)

Present: Sh. Amit Kumar, Ld. Public Prosecutor for CBI.

Accused no. 1 Shailender Kumar Upadhyay in person with Ld. Counsel Sh. Vikas Arora.

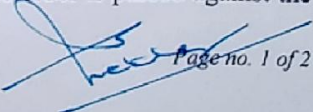
Ld. Counsel Sh. I. D. Vaid and Sh. Dhruv Seherawat for accused no. 2 Harbans Lal Maan.

None for accused no. 3 Rajendra Bhushan Sharma and accused no. 4 Meera Sharma.

All the accused persons, except the accused persons who are permanently exempted as per previous orders, are directed to appear in person before the court through CISCO Webex Meetings App till further orders unless the court resumes work from the court premises or some other order is passed by the Hon'ble High Court of Delhi or office of the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi in this regard.

Today, in the interest of justice, no adverse order is passed against the



  
Page no. 1 of 2

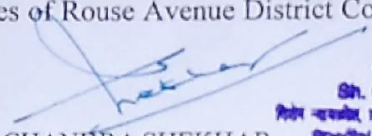
accused persons who did not appear through aforesaid App in view the exceptional circumstances of spread of pandemic COVID-2019.

I have perused the ordersheet dated 30.01.2020 sent by the Reader through e-mail. *IO is directed to comply the aforesaid order, if the same is not already complied and supply a copy of the documents in question to the Ld. Defence Counsel concerned in e-form.*

Put up for arguments on the point of charge on 06.10.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
CHANDRA SHEKHAR  
Special Judge, CBI-19 (PC Act)  
Rouse Avenue Courts, New Delhi

05.08.2020

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, उपाय न्यायालय (सी.बी.आई.-19)  
Special Judge (PC Act) (CBI)-19  
कमरा नं. 404, चौथी मंजिल  
Room No 404, 4th Floor  
रौसे एवेंयू न्यायालय परिसर  
Rouse Avenue Court Complex  
नई दिल्ली  
New Delhi